1/12.12.1995

Hon'ble Mr. A. K. Sinha, Member (J)
Hon'ble Mr. K. D. Saha, Member (A)

We have heard the learned counsel for the applicant Shri N.P. Sinha who has prayed for quashing the order of appointment issued in favour of Respondent No.5 dated 19.1.1995. He has further prayed that a direction be issued to the respondents to consider the case of the applicant for appointment to the post of EDBPM, Afzala EDBO in Darbhanga Postal Division.

- 2. The learned counsel submits that the applicant has secured higher marks and fulfills all the conditions and in violation of Rubes the Respondents No. 5 has been appointed illegally.
- 3. The applicant has also filed a representation as contained in Annexure-A/6 dated 18.4.1995 addressed to the Post Master General, North Region but the representation has not been disposed of so far.
- 4. The submission of the learned counsel is that a direction be issued to the respondents, the Post Master General, North Bihar, Muzaffarpur to dispose of the representation as contained in Annexure—A/6 within specified date. In view of the averments made in the application and considering the submissions, we direct the Post Master General, North Bihar, Region, Muzaffarpur to dispose of the representation as contained in

in Annexure-A/6 dated 18.4.1995 within a period of two months from the receipt of a copy of this order by speaking and reasoned order. With this

observation, this application is disposed of.

Member (A)

MPS.

(K.D. Saha),

Member